HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

TUESDAY ,THE SEVENTH DAY OF JANUARY
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

WRIT PETITION NO: 6055 OF 2018

Between:

1. Ahmed Pasha, S/o Abdul Sattar aged about 30 years Occ Agriculture R/o Gundla Machanoor village Hathnoora Mandal, Sanga Reddy Dist.
2. Kulkarni Sharad Kumar, S/o Janneshwar Rao aged about 44 years Occ Agriculture H.No. 2-50/1, Gundla Machnoor village Hathnoora Mandal, Sanga Reddy Dist.
3. K. Rajender Rao, S/o Pandu Ranga Rao aged about 40 years, Occ Agriculture H.No. 2-50/1, Gundla Machnoor village Hathnoora Mandal, Sanga Reddy Dist.
4. K. Madhan Mohan Rao, S/o Sudharshan Rao aged about 33 years Occ Agriculture R/o Gundla Machnoor village
5. K. Dasharatha, S/o K. Harishanker aged about 70 years Occ Agriculture H.No. 5-84, Ismailkhanpet, Sanga Reddy Mandal and District.
6. K. Srikanth, S/o Jnaneshwar Rao aged about 42 years Occ Agriculture H.No. 2-50/1, R/o Gundla Machnoor village Hathnoora Mandal, Sanga Reddy Dist.
7. Dasharath, S/o Veeraiah aged about 65 years Occ Agriculture H.No. 3-52/3, R/o Gundla Machnoor village Hathnoora Mandal, Sanga Reddy Dist.

...PETITIONERS

AND

1. The State of Telangana Rep. by its Principal Secretary I AND CAD Department Telangana Secretariat Hyderabad.
2. The District Collector, Sanga Reddy District-502 001
3. The Tahsildar, Hathnoora Mandal Sanga Reddy District-502 296
4. The Deputy Director of Ground Water, Ground Water department New Collectorate, II Floor Sanga Reddy District-502 001.
5. M/s Covalent Laboratories Pvt. Ltd., Rep. by its Managing Director, M. Narayana Reddy H.No. 8-3-677/18, II Floor Sri Krishna Devaraya Nagar, Yellareddyguda Hyderabad-500 073
6. Sri Madireddy Narayana Reddy, S/o late Venkata Subba Reddy aged about 60 years Occ Managing Director M/s Covalent Laboratories Pvt. Ltd., H.No. 8-3-677/18, II Floor Sri Krishna Devaraya Nagar, Yellareddyguda Hyderabad-500 073.
7. M/s Covalent Laboratories Pvt. Ltd., Rep. by its Managing Director, M. Narayana Reddy Sy.No.374, Gundla Machnoor Village Hathnoora Mandal, Sanga Reddy District- 502296
8. The Telangana State Pollution Control Board, Regional office, H.No.5-1-28, Shantinagar, Sanga Reddy, Sanga Reddy District.-502001.

9. The Member Secretary, Telangana State Pollution Control Board, Plot No.A-3, Paryavarana Bhavan, Opp.Police Station Main Road , Sanathnagar, Hyderabad-500018

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order or direction more particularly one in the nature of Writ of Mandamus declaring to issue writ order or direction more particularly one in the nature of writ of Mandamus declaring the action of the respondents in not taking action against the respondents-5 , 6 and 7 for violating the T.S. WALTA Act and Rule-22 of said rules and over exploiting the ground water and obtaining the bore water to the 5 , 6 and 7 respondents by way of pipelines is contrary to law and highly improper and consequently direct the respondents-1 to 4 to remove/seize the HDPE lines in the premises of the Factory of the 5 , 6 and 7 respondents to save the ground water in respect of Gundla Machnoor village, Hathnoor Mandal, Sanga Reddy District and also declare the action of the 2, 3 and 4 respondents in not considering and not taking necessary action pursuant to the representation dated 22- 01-2018 as illegal, arbitrary, unjust and unreasonable and contrary to Article 14 of the Constitution of India and consequently direct the respondents 2, 3 and 4 to consider and dispose of the representation dated 22-01-2018 immediately in the interest of justice

IA NO: 1 OF 2018

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents 2, 3 & 4 to consider and dispose of the representation dated 22-01-2018 immediately in the interest of justice

IA NO: 2 OF 2018

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents-1 to 4 to immediately stop the misuse of ground water by the 5 , 6 & 7 respondents duly remove/seize the HDPE lines in the premises of

the Factory of the 5 , 6 & 7 respondents in the interest of justice pending disposal of the above writ petition

Counsel for the Petitioner: SRI. D. RAMAKRISHNA

Counsel for the Respondent Nos. 1&4: GP FOR IRRIGATION AND COMMERCIAL AREA DEVELOPMENT

Counsel for the Respondent Nos. 2&3: GP FOR REVENUE

Counsel for the Respondent No.5: SRI KARTHIK RAMANA PUTTAMREDDY

Counsel for the Respondent Nos. 8&9: SRI P. SHIV KUMAR

Counsel for the Respondent Nos. 6&7: --

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT PETITION No.6055 of 2018

ORDER: *(Per the Hon'ble Sri Justice J.Sreenivas Rao)*

This writ petition is filed for the following relief:

> *"...to issue a Writ, Order or Direction more especially one in the nature of Writ of Mandamus declaring to issue writ order or direction more particularly one in the nature of writ of Mandamus declaring the action of the respondents in not taking action against the respondent Nos.5, 6 and 7 for violating the T.S.WALTA Act and Rule-22 of said rules and over exploiting the ground water and obtaining the bore water to the 5 6 and 7 respondents by way of pipelines is contrary to law and highly improper and consequently direct the respondent Nos.1 to 4 to remove/seize the HDPE lines in the premises of the Factory of the 5 6 and 7 respondents to save the ground water in respect of Gundla Machnoor village, Hathnoor Mandal, Sanga Reddy District and also declare the action of the respondent Nos.2 to 4 in not considering and not taking necessary action pursuant to the representation dated 22.01.2018 as illegal, arbitrary, unjust and unreasonable and contrary to Article 14 of the Constitution of India and consequently direct the respondent Nos.2 to 4 to consider and dispose of the representation dated 22.01.2018 immediately."*

2. There is no representation on behalf of the petitioner.

3. Heard learned Government Pleader for Irrigation and Command Area Development Department appearing for respondent Nos.1 and 4 and learned Standing Counsel appearing on behalf of respondent Nos.8 and 9.

4. Learned Government Pleader submits that basing on the representation submitted by the petitioner dated 22.01.2018, respondent No.3-Tahsildar and other competent authorities have conducted the enquiry and seized 4 borewells and removed the pipelines through which the water was supplied to the industry of the unofficial respondents under cover of panchanama dated 31.03.2018 and also imposed penalty to a tune of Rs.2,75,989/- on each owner.

5. Respondent No.4 filed counter affidavit, wherein it was specifically stated the above facts.

6. Hence, this Court is of the view that the grievance of the petitioner raised in the writ petition is redressed and no further adjudication is required.

7. Accordingly, this writ petition is closed. No costs.

As a sequel, miscellaneous petitions, pending if any, shall stand closed.

SD/- T.TIRUMALA DEVI
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI. D. RAMAKRISHNA, Advocate [OPUC]
2. Two CCs to GP FOR IRRIGATION AND COMMERCIAL AREA DEVELOPMENT ,High Court for the State of Telangana at Hyderabad [OUT]
3. Two CCs to GP FOR REVENUE High Court for the State of Telangana, at Hyderabad [OUT]
4. One CC to SRI. P. SHIV KUMAR, Advocate [OPUC]
5. One CC to SRI KARTHIK RAMANA PUTTAMREDDY, Advocate [OPUC]
6. Two CD Copies

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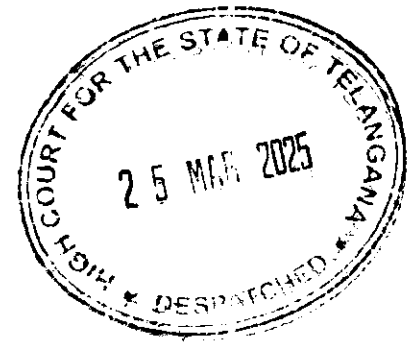
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HIGH COURT

DATED:07/01/2025

ORDER

WP.No.6055 of 2018



CLOSING THE WRIT PETITION WITHOUTCOSTS

(10)

kp
21/2/25